National Company Law Tribunal Allahabad Bench

CP NO. 23/2012

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.08.2017

NAME OF THE COMPANY: Lakshmi Rattan Coffon Mells Puf 211

SECTION OF THE COMPANIES ACT: U/S 560 (6) of the Companies Act of 1956

SI. NO. Name Designation Representation Signature

1. Korishna Dev CGSC Respondent Control Govt.

2. Yyes

2.

CP NO.23/2012

Sh. Krishna Dev Vyas, Central Government Standing Counsel. None for the petitioner company. It is stated that, pursuant to the direction of this Tribunal notice has been issued to the Director Sh. Pushp Kumar Gupta and Sh. Vivek Gupta in their personal capacity to their residential address. However, till date, there is no response from them. The present petition has been received as transferred case from the Hon'ble Allahabad High Court filed U/s 560(6) of the Companies Act, 1956. Therefore, we are of the view that the petitioners are not sincere enough to pursue their matter in this Bench for hearing of the petition. The present petition is liable to be dismissed for want of prosecution. The registry of this Tribunal further also pointed out that notices has also been issued by this court and duly delivered to the Directors of the Company on 05.08.2017 & 07.08.2017 as by name to Sh. Pushp Kumar Gupta at New Delhi and further to Sh. Vivek Gupta at Andheri West, Mumbai. As of today, there is no representation from the petitioner side and the case is reserved for consequential order.

The matter be listed on 23rd August, 2017.

Dated:09.08.2017

Sri H.P. Chaturvedi, Member (Judicial)

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Typed by: Kavya Prakash